

Import of Iron Ore by South Korea

314. SHRI SRIKANTA DATTA NARASIMHARAJA WADIYAR : Will the Minister of COMMERCE be pleased to state :

(a) the total quantity of iron ore imported by South Korea from India during last three years, year-wise ;

(b) whether Government have taken steps to increase the export of iron ore to South Korea ; and

(c) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI BRAHMA DUTT) : (a) The total quantity of iron ore imported by South Korea from India during last three years' year-wise is as under :—

Year	(Qty. in Million Tonnes) Quantity
1983-84	2.880
1984-85	3.245
1985-86	2.856

(b) and (c). Yes, Sir. 'Following steps have been taken :

- (i) MMTC has been offering discounts in iron ore prices to South Korea because of the freight demerit to the buyer due to inability of Paradip Port to handle large sized vessels.
- (ii) Deepening of Paradip Port to accommodate large sized vessels of upto 1,70,000 DWT from the present level of 55,000 DWT, which is expected to increase MMTC's exports to South Korea substantially, has been proposed.
- (iii) MMTC is negotiating a long term contract for the export of iron ore to South Korea to increase export to that country.

Proposal for Creation of New Districts in Karnataka

315. SHRI SRIKANTA DATTA NARASIMHARAJA WADIYAR : Will the Minister of FINANCE be pleased to state :

(a) whether Government of Karnataka has sought the permission of the Centre to create some new districts in that state ;

(b) if so, the Salient features of the proposals submitted by the State Government in this regard ;

(c) the steps taken to examine these proposals ; and

(d) the details thereof ?

THE MINISTER OF STATE IN THE DEPARTMENT OF EXPENDITURE (SHRI B.K. GADHVI) : (a) No, Sir.

(b) to (d). Do not arise.

Seizure of Heroin

316. SHRI BALASAHEB VIKHE PATIL : Will the Minister of FINANCE be pleased to state :

(a) whether there have been some cases in which heroin has been seized in the country after 1.5.1986 (so far) by Directorate of Revenue Intelligence ;

(b) if so, the details thereof, including the total number of cases' State-wise, the quantity of heroin seized, its value in the local market and in international market in each case ; and

(c) the measures taken or proposed to be taken to reduce the smuggling of heroin in and outside the country ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) and (b). The officers of Directorate of Revenue Intelligence have made three seizures of narcotic drugs during the period 1.5.1986 to 16.7.1986. The details of the seizures are furnished below :—

- (1) On 20th May, 1986, 10 Kgs. of heroin were seized near Delhi-Haryana border (at Kundli) from a Truck which was coming from Amritsar. In the follow-up action, 34 Kgs. of heroin were seized from the residential premises at 1408, Mukherjee Nagar, Delhi,
- (2) On 11th June, 1986, seizure of 7 Kgs. of brown powder suspected to be heroin was effected on search of a crew member of Zambian Airways Flight No. QZ-081, at Sahar Airports, Bombay, Maharashtra. In the follow-up action, 3 kgs. of heroin was recovered and seized from a residential premises in the locality of Bir-Khan Street, Bombay-3, Maharashtra,
- (3) On 11th July, 1986, 11 Kgs. of brown powder suspected to be heroin was recovered from two Nigerian nationals at Sahar International Airports, Bombay, Maharashtra.

No precise value of the drugs seized can be furnished as the illicit market price of the drug in India and abroad varies widely depending upon the time and place of seizure, purity of the drugs, local demand and supply position, etc.

(c) The anti-smuggling drive against smuggling activities in general has been intensified. The trends in smuggling and seizures made are kept under constant review for taking appropriate measures in close co-ordination with the concerned Central and State Government agencies. Cases of seizures of narcotic drugs are thoroughly investigated and action is taken under the "Narcotic Drugs and Psychotropic Substances Act, 1985". In suitable cases, persons involved are also detained under the provisions of COFEPOSA Act.

The Narcotics Control Bureau has been set up with a view to co-ordinating the action of the various Central and State Government authorities, implementation of the obligations in respect of counter-measures against illicit traffic under all the International Protocols and Conventions which have been ratified by India, assistance to concerned authorities in foreign countries

and international organisations and for co-ordination of actions taken by the Ministry of Health and Family Welfare, Ministry of Welfare and other concerned Ministries or Organisations in respect of matters relating to drug abuse.

To check and prevent the increasing trend in trafficking of Narcotic drugs and psychotropic substances, separate Narcotic Cells have also been created in Customs/Central Excise Collectorate.

Indo-Japan Trade

317. SHRI V. TULSIRAM : Will the Minister of COMMERCE be pleased to state :

(a) whether India and Japan have agreed on a programme of trade promotion and joint ventures in the field of engineering, electronics, chemicals etc. ;

(b) if so, the details of the agreements ;

(c) the details of proposed items of import and export ; and

(d) the extent to which India will be benefited by the agreement ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI BRAHMA DUTT) : (a) to (c). The possibilities of obtaining Japanese assistance in promotion trade and export oriented joint ventures between India Japan in various sectors including engineering, electronics, chemicals were discussed at the 5th round of India-Japan trade talks held in Tokyo from 19th to 21st June. 1986.

(d) It would enable India to diversify exports to manufactured items to Japan and third countries.

Replacement of Lower Denomination Notes by Coins

318. SHRI GURUDAS KAMAT : Will the Minister of FINANCE be pleased to state :